

FIR No. 400/20  
PS Mayapuri

**State Vs.Sunny Ram Kishan @ ChotiWala**

(At 3 PM)  
28.08.2020

Present: Ld. APP for the State through the Video-conferencing in Cisco –Webex vide meeting ID No 1667367064.  
Sh. K. K. Singh, Ld. LAC for the applicant/accused.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused **SunnyRam Kishan @ ChotiWala..** It is stated that the accused was falsely implicated in the present case.It is submitted on behalf of the applicant/accused that he is in JC since 24.06.2020. He has clean antecedents.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, chargesheet is filed and he has no previous involvement in any other criminal case, accused Sunny be released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Suptd. concerned. Jail Suptd.concerned is hereby directed to ascertain from PS concerned as to whether the address of the accused is verified or not.

Application stands disposed of.

Digitally signed copy of the order shall also be treated as release warrant upon acceptance of Bail bond by the Jail Suptd. concerned.

E-copy of this order be sent to the Jail Suptd. Concerned.

Copy of this order be also sent to the Ld. LAC for the applicant/accused.

Order be uploaded on the website of Delhi District Courts.

**PANKAJ** Digitally signed  
by PANKAJ  
**J** ARORA  
Date: **(PANKAJ ARORA)**  
2020.08.28  
**ARORA** **M-03 (West), THC,**  
16:04:27 +05'30' **Delhi**

ID No. 65515/16  
FIR No. 174/12  
PS: Nihal Vihar  
State Vs. Rajeev  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State.

Ld. APP for the state didn't turn up despite having received intimation of court's URL

Convict physically present in the court.

Sh. Sheshdhar Tiwari, Ld. Counsel for the convict through VC.

Sh. Moses Das, injured through VC.

Heard on the point of sentence.

It is submitted that convict is facing the trial since the year 2013. The convict is a sole bread earner in his family and he has four minor children and aged parents to look after. It is submitted that convict is presently unemployed due to covid 19 lock down and prior to lock down he was working as a driver and was earning only Rs. 8000/- - Rs. 9000/- per month. It is prayed that lenient view may kindly be taken against him.

Heard on the point of compensation to be granted to the injured.

It is submitted by the injured that he is 80% disabled



due to the accident in question. He could not even walk properly. On specific query of the court, it is submitted by the injured that he has already received compensation of Rs. 21 lacs from the MACT court. As regards the further compensation, the injured did not make any specific demand and leaves it upon the court to decide further compensation.

In view of the observation made by the **Hon'ble High Court of Delhi in case titled as "Satya Parkash V. State" in Criminal Revision Petition No. 338/2009** and keeping in view the plight of injured Moses Das, the benefits of Probation Offenders Act cannot be granted to the convict.

Keeping in view the aforesaid facts and circumstances, convict Rajeev is hereby sentenced to simple imprisonment for four months for the offence punishable u/s 279 IPC. He is sentenced to simple imprisonment for four months for the offence punishable under Section 337 IPC. The Convict is further directed to pay compensation of Rs. 10,000/- to the injured Moses Das. Both the sentences shall run concurrently. In default of payment of Compensation, the convict shall undergo further simple imprisonment for one month. Since the convict was already on bail, convict is hereby released on bail u/s 389 Cr.PC on his furnishing personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Bail bond furnished by the convict. The surety is the same person who was produced earlier. Accordingly, Bail



bond u/s 389 Cr.p.c. is perused and accepted.

In view of inadequate paying capacity of the convict, it is hereby recommended that the injured may receive further compensation from the office of DLSA(West) as per rule.

Put up for payment of fine amount and for further proceedings on 28.09.2020. Copy of this order and judgment dated 29.07.2020 be supplied to the convict free of cost. E-Copy of this order be supplied to the injured, as prayed for.

**PANKAJ**  
**ARORA**

Digitally signed  
by PANKAJ  
ARORA  
Date: 2020.08.28  
13:32:46 +05'30'

*Pankaj Arora*

**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**




FIR No.288/19, 748/19,382/19 & 413/18  
PS: Nihal Vihar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

At 3.30 p.m.

Present: None for the State.

Fresh applications for cancellation of bail moved by Ld. APP for state received from the court of Ld. Duty MM. Issue notice of the said applications through IO to the accused/non-applicant returnable on 02.09.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 8737/19  
FIR No.000445/19  
PS: Maya Puri  
State Vs. Nitish Kapoor  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter  
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

At 3.35 p.m.

Present: None.

At this stage, Scanned signed copy of the statement of the complainant is received. Same is Digitally signed by the undersigned. NDOH for 01.09.2020 stands canceled. Put up for consideration before Lok Adalat to be held in the month of september 2020.

**PANKAJ**  
**ARORA**  
Digitally signed by  
PANKAJ ARORA  
Date: 2020.08.28 (PankajArora)  
15:48:13 +05'30'  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 8737/19  
FIR No.000445/19  
PS: Maya Puri  
State Vs. Nitish Kapoor  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter  
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

At 3.35 p.m.

Present: None.

At this stage, Scanned signed copy of the statement of the complainant is received. Same is Digitally signed by the undersigned. NDOH for 01.09.2020 stands canceled. Put up for consideration before Lok Adalat to be held in the month of september 2020.

**PANKAJ**  
**ARORA**  
Digitally signed by  
PANKAJ ARORA  
Date: 2020.08.28 (PankajArora)  
15:48:13 +05'30'  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 8737/19  
FIR No.000445/19  
PS: Maya Puri  
State Vs. Nitish Kapoor  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter  
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the State.

Complainant Smt. Sunita Dogra in person through VC

Sh. Ankit Tyagi, Ld. LAC for the accused Nitish through VC.

Accused is stated to be in JC

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on complainant's mobile phone. Complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Ahlmad Sh. Ravi Khatri on his mobile phone through Whatsapp by 2.00 p.m.


  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

At 3.20 p.m.

Present: None for the State.

None.

Scanned signed copy of the statement of the complainant not yet received.  
Issue court notice to the complainant for 01.09.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 9489/19  
E-FIR No. 14144/19  
PS: Nihal Vihar  
State Vs. Paramjeet Singh  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL  
<https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter  
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State despite having been intimated by the Reader  
of the court through Whatsapp.

Complainant Sh. Sharvan Kumar (physically present in the court  
today.)

Accused Paramjeet in person (physically present in the court  
today.)

The complainant has prayed for compounding of the present case. Separate  
statement of the complainant has been recorded to this effect. Ahlmad Kamal is  
asked to send a scanned copy thereof..

**PANKAJ  
ARORA**

Digitally signed by  
PANKAJ ARORA  
Date: 2020.08.28  
14:26:55 +05'30'

**(PankajArora)  
MM-03(West)/THC/Delhi  
28.08.2020**

At 2.00 p.m.

Present: None for the State.

None.

Scanned signed copy of the statement of the complainant received. Same is  
digitally signed. This court is satisfied that the complainant has made the statement  
voluntarily.

Let the present case be put consideration before Lok Adalat which is  
scheduled to be held in the month of September.

**PANKAJ  
ARORA**

Digitally signed by  
PANKAJ ARORA  
Date: 2020.08.28  
14:27:31 +05'30'

**(PankajArora)  
MM-03(West)/THC/Delhi  
28.08.2020**

ID No. 62980/16  
FIR No. 81/11  
PS: Nihal Vihar  
State Vs. Shiv Dutt  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

Convict Shiv Dutt in person (physically present in the court today)

Fine amount of Rs. 2,000/- imposed upon the convict Shiv Dutt in term of previous order dated 19.08.2020, has been paid by him in the court today.

File be consigned to the Record Room after due compliance.

  
(PankajArora)  
MM-03(West)/THC/Delhi  
28.08.2020

ID No. 64103/16  
FIR No. 50/10  
PS: Nihal Vihar  
State Vs. Pardeep Kumar Etc.  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State.

None for the accused person(s).

Issue court notice to the IO concerned to file the status  
report on NDOH.

Put up for further proceedings on 25.09.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 11651/16  
Saurabh Kumar Vs. Kuldeep Singh  
PS: Maya Puri  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the parties for NDOH.

Put up for consideration on charge on 23.10.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 69637/16  
FIR No. 713/14  
PS: Nihal Vihar  
State Vs. Rahul Etc.1  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 4373/17  
FIR No. 604/14  
PS: Maya Puri  
State Vs. Dinesh Bhutani  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

File is still pending in Ld. Sessions Court.Be awaited.

Put up for purpose fixed i.e. on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 5099/17  
Shiv Sahai Vs. Sudhanshu Shekhar  
PS: Nihal Vihar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further  
proceedings on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 3345/18  
FIR No. 495/17  
PS: Nihal Vihar  
State Vs. Kavita Sharma  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Issue court notice to the IO concerned for NDOH.

Issue court notice to the accused as well as to the Ld .  
counsel for NDOH.

Put up for consideration on charge on 01.10.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 4291/19  
FIR No. 0184/16  
PS: Maya Puri  
State Vs. Dhan Pal  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Issue court notice to the IO concerned for NDOH.

Put up for further proceedings on 01.10.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 4957/19  
FIR No. 593/18  
PS: Nihal Vihar  
State Vs. Himanshu Vineet @ Barar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Issue court notice to the IO concerned for NDOH.

Put up for further proceedings on 01.10.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 7467/19  
Laxmi Vs. Hemant Etc.  
PS: Nihal Vihar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Ranvir Singh Vats, Ld. Counsel for the complainant.

ATR not yet filed.

Issue summons to the SHO concerned to file the ATR on  
NDOH.

The present case be listed in the category of urgent case.

Put up for further proceedings on 14.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 8902/19  
FIR No. 602/18  
PS: Nihal Vihar  
State Vs. Munni  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

I take cognizance of the offence.

Issue summon to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of the process on NDOH.

Put up for appearance of the accused and further proceedings on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

CC No. 9376/19  
Vishnu Vs. Jyoti Etc.  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the ATR on  
NDOH.

Put up for appearance of the complainant and further  
proceedings on 01.10.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 10160/19  
FIR No. 166/19  
PS: Maya Puri  
State Vs. Rajesh Kumar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

Sh. Sandeep Nehra, Ld. Counsel for the accused.

I take cognizance of the offence.

Let the copy of charge sheet be supplied to the accused against acknowledgment.

Put up for scrutiny of documents and consideration on charge on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 10158/19  
FIR No.0237/19  
PS: Nihal Vihar  
State Vs. Ankesh  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 27.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 794/20  
FIR No. 800/19  
PS: Nihal Vihar  
State Vs. Bijender  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 1407/20  
FIR No.292/18  
PS: Nihal Vihar  
State Vs. Ajay Kumar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No.1408/20  
FIR No. 199/19  
PS: Nihal Vihar  
State Vs. Akash Etc.  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 3762/16  
Govind @ Rinku Vs. Vidya Wati  
PS: Nihal Vihar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Kuldeep Mansukhani, Id. Counsel for the complainant  
present through VC.

None for the accused.

Since, bulky record is to be perused. Let, present case be  
taken up on the resumption of physical hearing.

Put up for remaining arguments on 21.09.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 69723/16  
FIR No. 272/05  
PS: Maya Puri  
State Vs. Kulbhushan Jain  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person.

Convict Chokhe Lal present through VC.

It is submitted that convict Kulbhushan Jain got expired. It is further submitted that appeal in the present case is not yet filed.

Let, DVR of convict Kulbhushan Jain be called from the SHO concerned.

Put up for further proceedings on 01.10.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 8994/19  
FIR No.113/18  
PS: Nihal Vihar  
State Vs. Lal Chand  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

Complainant present through VC.

Issue court notice to all the accused persons and their respective sureties for the NDOH.

Issue court notice to the IO for the NDOH.

Put up with connected complaint case titled as Rajesh Vs. SHO, Nihal Vihar, for 29.10.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

CC No. 1929/20  
Jasvinder Singh @ Natthu Vs. Atik  
PS: Nihal Vihar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Ajeet Kumar, Ld. Counsel for the complainant present  
through VC.

None for the accused person(s).

Submissions heard.

Let, ATR be called from the SHO concerned for the NDOH.

Present case be listed in the category of urgent cases.

Put up for further proceedings on 15.09.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 3096/19  
FIR No. 118/15  
PS: Maya Puri  
State Vs. Ravi Kant Yadav  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

Sh. Sunil Kumar Tiwari, Ld. Counsel for the accused did not turn up despite having been telephonically intimated by the Reader of the court.

Put up for consideration of charge on 27.11.2020



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 5143/19  
FIR No. 152/18  
PS: Maya Puri  
State Vs. Konark Kataria  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

Sh. Varun Tyagi and Sh. Bharat Gupta, Ld. Counsel for the  
accused person present through VC.

Arguments heard from the side of accused.

Put up for remaining arguments from the side of State on  
07.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 66469/16  
FIR No. 367/14  
PS: Nihal Vihar  
State Vs.Phool Chand  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 73207/16  
FIR No. 674/15  
PS: Nihal Vihar  
State Vs. Sanjay Etc-2  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 60636/16  
FIR No. 224/15  
PS: Nihal Vihar  
State Vs. Ramesh  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No.69983/16  
FIR No.359/15  
PS: Mayapuri  
State Vs. Parvinder Singh  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

Sh. Gaurav Bajaj, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 75411/16  
FIR No. 514/14  
PS: Nihal Vihar  
State Vs. Sonu  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 2729/17  
FIR No. 308/14  
PS: Nihal Vihar  
State Vs.Keshav Parsad  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 3588/17  
FIR No. 14/17  
PS: Maya Puri  
State Vs. Ananda Murthi P  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 967/18  
FIR No. 80/17  
PS: Maya Puri  
State Vs. Nagender Kumar  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 3419/18  
FIR No.478/17  
PS: Nihal Vihar  
State Vs.Ankit Kumar @ Manoj  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No. 9733/18  
FIR No.183/17  
PS: Maya Puri  
State Vs. Chitranjan Chaudhary  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

CC No. 1122/19  
Sanjay Kattar Vs. Deepak Khattar  
PS: Maya Puri  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

Put up for CE on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

ID No.10008/18  
FIR No. 414/16  
PS: Nihal Vihar  
State Vs.Jagdish  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

CC No. 443/18  
Mohd. Dilshad Vs. Yusuf  
PS: Maya Puri  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant despite having been intimated by the Reader of the court through Whatsapp.

None for the accused.

Issue court notice to the complainant for the NDOH.

Put up for arguments on 17.09.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

E FIR No. 14/44/19  
PS: Nihal Vihar

Statement of the SHARVAN KUMAR S/o, D/o, W/o MUKTAMAN  
R/o B6-A, Sukksha Vihar, Vikas Nagar, Uttam Nagar  
Delhi;  
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Pasamjeet Singh and received the payment of Rs. 5000/- from the accused. I do not wish to lead any evidence. I have no objection if the lenient view be taken against the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

21/01/2020

PANKAJ  
ARORA

Digitally signed  
by PANKAJ  
ARORA

Date:

2020.08.28

14:28:38 +0530

(Pankaj Arora)  
MM-03/West/THC/Delhi  
Dt. 28/08/20

ID No. 8737/19  
FIR No. 000445/19  
PS: Maya Puri  
State Vs. Nitish Kappor  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**Statement of the complainant Smt. Sunita Dogra, W/o Sunil  
Dogra, R/o RL-20B, West Sagar Pur, New Delhi.**

ON SA.

I am the complainant in the present case. I have amicably settled the matter with the accused. I do not wish to take any compensation amount from the side of the accused. I may kindly be permitted to compound the present case with the accused. I am making the statement without any fear or coercion or undue influence.

RO & AC.

सुनीता डोगरा

**PANKAJ** Digitally signed by  
PANKAJ ARORA  
**ARORA** Date: 2020.08.28  
15:51:38 +05'30'  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**



ID No. 8737/19  
FIR No. 000445/19  
PS: Maya Puri  
State Vs. Nitish Kappor  
28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**Statement of the complainant Smt. Sunita Dogra, W/o Sunil  
Dogra, R/o RL-20B, West Sagar Pur, New Delhi.**

ON SA.

I am the complainant in the present case. I have amicably settled the matter with the accused. I do not wish to take any compensation amount from the side of the accused. I may kindly be permitted to compound the present case with the accused. I am making the statement without any fear or coercion or undue influence.

RO & AC.

सुनीता डोगरा

**PANKAJ** Digitally signed by  
PANKAJ ARORA  
**ARORA** Date: 2020.08.28  
15:51:38 +05'30'  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**28.08.2020**

E-FIR Nos. 00136/19, 00141/19, 00246/19, 00613/19, 00727/19, 00737/19, 00752/19, 00766/19, 00774/19, 00822/19, 00891/19, 00896/19, 00002/19, 00554/19, 00572/19, 00476/19, 00392/19, 00140/19, 00183/19, 00092/19, 00550/19, 00257/19, 00418/19, 00121/19, 00135/19, 0030/20, 00031/20, 00038/20, 00167/20, 00251/2, 00253/20, 00346/20, 00367/20 & 00389/20 & 00404/20

PS: Nihal Vihar

28.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

***This is an application for releasing the mobile phone on Superdari.***

Present:- Ld. APP for the State.

Applicant in person

These applications are moved for disposal of case property i.e. mobile phones recovered in the above mentioned cases by the MHC(M) PS Nihal Vihar.

It is submitted that complainants in the above mentioned FIRs have applied for release of case property. The details of complainants are also mentioned in the application. It is also stated that there is no objection to release the said mobile phones to the rightful owner on superdari.

Instead of releasing the vehicle on superdari, this court is of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that,

*“Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phones seized in the above mentioned FIRs be released to **their respective owners, as per the purchase invoice, after due identity verification to be conducted by the IO,** on furnishing security bond as per valuation report of the mobile phone concerned. After preparation of panchnama and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phones

shall be released by the IO.

Panchnama and valuation report shall be filed in the court within one month or at time of filing charge sheet, if the same is not filed. E-Copy of this order be given dasti to the applicant.

**PANKAJ**  
**ARORA**  
Digitally signed  
by PANKAJ  
ARORA  
Date: 2020.08.27  
14:14:39 +05'30'  
(Pankaj Arora)  
MM-03/West/THC/Delhi  
27.08.2020